

ITEM NO.9

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 2003-2004/2023

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MOHD. SHAFI @ PAPPU & ORS.

Respondent(s)

IA No. 137752/2019 - EXEMPTION FROM FILING O.T.

IA No. 59096/2018 - EXEMPTION FROM FILING O.T.

IA No. 83912/2018 - EXEMPTION FROM FURNISHING DETAILS THE PERIOD OF
SENTENCE UNDERGONE BY THE ACCUSED/RESPONDENT)

Date : 16-05-2024 These matters were called on for hearing today.

For Appellant(s)

Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.
Mr. Ashish Ranjan, Adv.

For Respondent(s)

Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos.1, 2 and 4 are duly represented.

Despite due service on respondent no.3, there is no
appearance.

Records received.

Four weeks time, is granted to Ld. counsel for appearing
parties, to file additional documents.

After the expiry of said period, matter shall be processed for
listing before the Hon'ble Court as per rules.

PRADIP Y. LADEKAR
Registrar